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Central Administrative Tribunal, Principal Bench

(21)

C.P. No. 118 of 2004
in
O.A. NO. 75 of 1999

New Delhi, this the 3rd day of September, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

K.N. Kanpal s/o Shri N.D. Kanpal,
R/o House No. 143-A, Sangam Vihar Colony,
Kakrola Road, Brahmput, Najafgarh,
New Delhi.

....Applicant

(By Advocate: Shri L.C. Rajput)

-versus-

1. Brig. P.K. Tikkoo,
Deputy Director General of Military Farms,
Army Headquarters, West Block-III,
R.K. Puram, Delhi.
2. Officer-in-Charge/Manager (Sh. N.R. Kulkarni)
Military Farms,
Govt. of India,
Rati Ghat,
U.P.Respondents

(By Advocate: Shri M.K. Bhardwaj)

O R D E R (ORAL)

By Mr. V.K. Majotra, Vice-Chairman (A):

Heard.

2. Learned counsel for the applicant pointed out that applicant's O.A No. 75/99 was partly allowed vide order dated 3rd December, 1999 directing the respondents that the directions contained in order dated 11.10.1999 in O.A. No. 74/99, which squarely covered that case, be applied to the case of the applicant also. The directions in that case were:

“The respondents cannot take work from casual labourers on temporary basis without marking attendance of their service as mentioned in the impugned letter. The respondents have been directed to reengage the applicants in accordance with the relevant rules and instructions and subject to availability of work and give the

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applicants preference over juniors and outsiders. They would also be entitled to other benefits as provided under the OM dated 10.09.1993, subject to their fulfillment of the conditions."

(22)

3. Learned counsel for the respondents pointed out that respondents have implemented directions relating to the applicant vide their order dated 21.5.2003 (Annexure C-4). He assured that within a week's time the related letter shall be the implementing directions of this court made available to the applicant.

4. In view of the assurance of the learned counsel for the respondents this Contempt Petition is disposed of. Applicant shall have a right to take appropriate legal recourse in case he remains aggrieved by that order.

S. Raju

(Shanker Raju)
Member (J)

cc.

V.K. Majotra

(V.K. Majotra)
Vice Chairman (A)

3.9.04